

**Central Administrative Tribunal
Madras Bench**

OA 310/01589/2019

Dated Friday the 29th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P.Carounanandane,
No. 9, Mariamman Koil Street,
Abishegapakkam & PO, Puducherry – 7.Applicant

By Advocate M/s. V. Ajayakumar

Vs

1.Union of India,
rep by the Government of Puducherry,
through the Secretary to Govt. (Health),
Chief Secretariat, Puducherry.

2.The Director,
Directorate of Health and Family Welfare,
Puducherry.Respondents

By Advocate Ms. S. Devie

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to release the terminal benefits of the applicant's wife deceased Tmt. Danagandhimathi namely gratuity, P.F., Leave Salary, insurance and all other benefits in respect of the applicant's deceased wife with interest and to pass such other order or further orders in the interest of justice and thus render justice”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant had submitted representation produced as Annexure A4 dt. 20.06.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Ms. S. Devie takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A4 representation of the applicant dt. 20.06.2019 in accordance**

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) Member (J)
AS

29.11.2019